

GOVERNMENT OF GUJARAT

LEGISLATIVE AND PARLIAMENTARY AFFAIRS DEPARTMENT

BOMBAY ACT NO. XVII OF 1953

The Gandhi National Memorial Fund (Local Authorities Donations) Act, 1953

(As modified upto the 31st May, 2012)

THE GANDHI NATIONAL MEMORIAL FUND (LOCAL AUTHORITIES DONATIONS) ACT, 1953.

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of local authority.

BOMBAY ACT No. XVII OF 1953.1

[THE GANDHI NATIONAL MEMORIAL FUND (LOCAL AUTHORITIES' DONATIONS) ACT, 1953.]

[2nd May 1953]

An Act to authorize the use of contributions or donations made by local authorities to the Gandhi Memorial Fund outside the limits of such local authorities.

WHEREAS it is expedient to make provision for authorizing the use of the contributions or donations made by local authorities in the State of Bombay to the fund known as the Gandhi National Memorial Fund, outside the limits of such local authorities; It is hereby enacted as follows:—

1. This Act may be called the Gandhi National Memorial Fund (Local Authorities' Donations) Act, 1953.

Short title

2. In this Act unless there is anything repugnant to the subject or context,-

Definitions.

(1) "The Gandhi National Memorial Fund" means the fund known as the Gandhi National Memorial Fund started under the auspices of the President of the Indian National Congress;

Bom. LIX of 1949.

Bom. III of 1901.

Bom. XVIII of 1925.

Bom. VI of 1923.

Bom. VI of 1933.

Bom.II of 1888.

(2) "local authority" means a municipal corporation constituted under the Bombay Municipal Corporation Act, or the Bombay Provincial Municipal Corporations Act, 1949, or a municipality constituted under the Bombay District Municipal Act, 1901, or the Bombay Municipal Boroughs Act, 1925, or a district local board constituted under the Bombay Local Boards Act, 1923, or a village panchayat constituted under the Bombay Village Panchayats Act, 1933. 3. Notwithstanding anything contained in any enactment in regard to any Municipal Fund or Local Fund, contributions or donations made before or after the commencement of this Act to the Gandhi National Memorial Fund by a local authority and used or to be used for a purpose, object or cause outside the local limits of such local authority shall be deemed to have been validly used and may be used for the said purpose, object or cause:

Use of contribution or donation for purposes outside the limits of local authority.

Provided that nothing in this section shall authorize or shall be deemed to have authorized the trustees of the Gandhi National Memorial Fund to use the amount of such contribution or donation for a purpose, object or cause other than that specified by such local authority.

1. For Statement of Objects and Reasons, see *Bombay Government Gazette*, 1953, Part V, Page. 27.